

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.07.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 67/16	IA 19/16 in TP 14/16	Hearing	397/ 398	Arun Bhat Vs. Banana County Resorts P. Ltd. & 4 Ors.

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. RAGHAVENDRA C.R  
9448207163

Petitioner's  
Counsel

*Raghu*

Counsel for petitioner is present. Counsel for respondents 1 to 4 again addressed a letter to the Tribunal that he is unable to attend the Tribunal on 07.07.2017 due to personal inconvenience.

Actually the case is listed today and not 07.07.2017. It appears the counsel for R-1 to 4 is also not aware of the date of hearing as 10.07.2017. Instead, he has referred to in his letter that he is unable to attend the Tribunal on 07.07.2017, to which date the case was not listed. From 13.06.2017, the matter is listed today basing on the letter of the counsel for respondents as he was unable to attend the Tribunal on the said date. The matter is listed today with the stipulation that under no circumstances, the matter will be adjourned and if the counsel fails to appear today, the matter will be decided on merits. Already the matter was heard on behalf of the petitioner. At no time, the respondents appeared before this Tribunal from the date the matter is transferred from CLB. Neither the counsel for the respondents appeared any time before this Tribunal.

As seen from the order sheets, on 14.02.2017, one Advocate representing the respondents was present. Thereafter, none appeared for respondents, though the matter is listed from time to time.

Today, Member (Technical) is on deputation. Therefore, the matter is listed for passing necessary orders to 24.07.2017.

  
MEMBER (J)